

**Central Administrative Tribunal  
Principal Bench**

**OA No.2123/2014**

New Delhi, this the 15<sup>th</sup> day of February, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Shri S.R. Senapati, IRS  
Aged 49 years  
S/o Sri B.C. Senapati  
R/o B 501, FMGHS, Plot No.18  
Sector 10, Dwarka, N.Delhi-110075.  
(Working as Addl. Commissioner  
Of Income Tax, Range-41, Delhi) ...Applicant

(By Advocates: Shri S.K. Gupta for Shri M.S. Reen)

**Versus**

1. The Secretary  
Government of India, Ministry of Finance  
Department of Revenue  
North Block, New Delhi-110001.
2. The Chairman, CBDT  
Ministry of Finance  
Department of Revenue  
North Block, New Delhi.
3. Ms. Ashima Neb, IRS  
First Secretary in the Embassy of  
India of France at Paris  
C/o Ms. Sangitha Singh, IFS  
Foreign Secretary, MEA  
South Block, New Delhi-110004.
4. Sri Abhisar Sharma  
C/o Shri Aveek Sarkar, Director  
M/s ABP Pvt. Ltd.  
6, Prafulla Sarkar Street  
Kolkata, West Bengal-700001.

5. M/s ABP Pvt. Ltd.  
Through its Director & Chief Editor  
(Present employer of Shri Abhisar Sharma)  
6, Prafulla Sarkar Street  
Kolkata-700001.

6. S.K. Srivastava, IRS  
Commissioner of Income Tax  
CRD II/9, Pandara Park  
New Delhi-110003. ....Respondents

(By Advocate: Shri R.N. Singh)

**ORDER (ORAL)**

**Justice Permod Kohli, Chairman :-**

Shri S.K. Gupta proxy counsel for Shri M.S. Reen, counsel for the applicant, submits that this application has become infructuous. Dismissed as such. No costs.

**( K.N. Shrivastava )**  
**Member(A)**

**(Justice Permod Kohli)**  
**Chairman**

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